

HIGH COURT OF MEGHALAYA

ANNEXURE-II

| Name of the State/UT | Opening Balance | | | Institution during the month | | | Disposal Cases during the month | | | Closing balance at the end of the month | | | % Increase or decrease in pendency vis a vis previous month | | | Disposal of cases which are more than five years old | | | Pendency of cases which are more than five years old at the end of the month | | |
|-------------------------|-----------------|----------|-----------------|------------------------------|----------|-----------------|---------------------------------|----------|-----------------|---|----------|-----------------|---|----------|-----------------|--|----------|-----------------|--|----------|-----------------|
| | CIVIL | CRIMINAL | CIVIL+ CRIMINAL | CIVIL | CRIMINAL | CIVIL+ CRIMINAL | CIVIL | CRIMINAL | CIVIL+ CRIMINAL | CIVIL | CRIMINAL | CIVIL+ CRIMINAL | CIVIL | CRIMINAL | CIVIL+ CRIMINAL | CIVIL | CRIMINAL | CIVIL+ CRIMINAL | CIVIL | CRIMINAL | CIVIL+ CRIMINAL |
| High Court of Meghalaya | 647 | 61 | 708 | 76 | 6 | 82 | 45 | 5 | 50 | 678 | 62 | 740 | 4.80% | 1.64% | 4.52% | 0 | 0 | 0 | 29 | 2 | 31 |

| | | |
|------|---|---|
| 3(a) | Whether any Statewide/Regional Conference held during the month. | . |
| 3(b) | Number of Officers who participated in the said conference | . |
| 3(c) | Have any targets been fixed and indicated to the participant Officers, if so, what are the targets? | . |
| 4 | What is the progress made on those targets district-wise | . |